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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ CONT.CAS.(CRL) 10/2025  
COURT ON ITS OWN MOTION .....Petitioner

Through: None.

versus

ADEESHWAR SINGHAL .....Respondent

Through: Mr. Harsh Prabhakar, Adv.  
(DHCLSC) with Mr. Shubham Sourav  
& Mr. Vijit Singh, Adv.  
Sh. Ravi Nayak, Advocate (DHCLSC)  
Contemnor (*through VC*).

**CORAM:**

**HON'BLE MR. JUSTICE VIVEK CHAUDHARY**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**ORDER**

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**06.11.2025**

1. On the last date, i.e. 09.10.2025, the following order was passed :

1. *Sh. Ravi Nayak, learned legal aid counsel, who has been appointed by Delhi High Court Legal Services Committee to represent the case of the respondent, is present in Court today.*
2. *Respondent is not present in Court, either physically or through video conferencing.*
3. *Learned counsel for respondent/contemnor submits that reply could not be filed due to non-cooperation of the respondent and his adamant attitude. He submits that he has already written to Delhi High Court Legal Services Committee, seeking his discharge from the present case.*
4. *Put up on 06.11.2025.*



5. *On said date, the respondent/contemnor shall be present physically in Court, along with his reply.*
6. *The order passed today shall be communicated to the respondent/contemnor by the Registry as well as by learned legal aid counsel.*

2. Today, despite the last order, the respondent/contemnor is not present physically before the Court, but has appeared through *Video Conferencing*.

3. On being queried as to why he is not present physically in the Court today, he is giving vague and evasive answers and is also not providing his location as to from where he is addressing this Court. So much so, he also uttered that he would not be facing these 'stupid proceedings.'

4. In view of the above, this Court is left with no other option, but to issue coercive process to ensure his presence before the Court.

5. Let Bailable Warrants in a sum of Rs. 10,000/- be issued against the respondent/contemnor through the concerned SHO, returnable on the next date of hearing.

6. At this stage, learned counsel Mr. Ravi Nayak (DHCLSC) states that a new DHCLSC Counsel has been appointed in his place and accordingly, he prays to be discharged from this case.

7. In view of the above, learned counsel Mr. Ravi Nayak (DHCLSC) is discharged from this case.

8. List on 02.12.2025.

**VIVEK CHAUDHARY, J**

**MANOJ JAIN, J**

**NOVEMBER 6, 2025/pk/yk/nc**